NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 110/(MAH)/2013 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2016

NAME OF THE PARTIES: Mr. Darayus H. Chhapkhanwala M/s. Iris Energy Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME

DESIGNATION

SIGNATURE

ZAL T. ANDHYARUJINA & MS. SHRUTI SARDDESAI

WITH PUNIT S. DAMODAR

AND DEVANSH SHAN

illo Kanga & Company.

Buby Dox Adpendat No. 9 To 4

Order CP No. 110/397-398/CLB/MB/MAH/2013

The Petitioner Counsel has already filed their side written submissions whereas Respondent side has not filed their written submissions. Respondent side has also sought adjournment on the ground that arguing Counsel is not feeling well.

On which the Petitioner Counsel submits every time the Respondents' side has been taking adjournments on one or the other ground, therefore, the nearing in this matter may be completed on the next date of hearing.

In view of the same, the Respondent side is peremptorily directed to file written submissions within one week hereof and also make oral submissions without any fail on the next date of hearing, failing which, this Bench will hear the submissions of the Petitioner side and decide accordingly.

List this matter for hearing on 16.1.2017

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)